

## PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

## OFFICIAL REPORT

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## HOUSE OF THE PEOPLE

Friday, 7th November, 1952

The House met at a Quarter to  
Eleven of the Clock

[MR. SPEAKER in the Chair]

## QUESTIONS AND ANSWERS

(See Part I)

11-45 A.M.

## PAPERS LAID ON THE TABLE

(i) FOURTH ANNUAL REPORT OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA, AND (ii) STATEMENT SHOWING ASSETS AND LIABILITIES OF THE CORPORATION

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of each of the following papers in accordance with sub-section (3) of section 35 of the Industrial Finance Corporation, Act, 1948:

- (i) Fourth Annual Report of the Board of Directors of the Industrial Finance Corporation of India on the working of the Corporation during the year ended the 30th June, 1952; and
- (ii) Statement showing the assets and liabilities of the Corporation at the close of the year and the Profit and Loss Account for the year. [Placed in Library. See No. IV.O.4 (29).]

ADDITIONAL RULE (No. 1A) TO THE RESERVE BANK OF INDIA (NOTE REFUND) RULES, 1935

The Minister of Finance (Shri C. D. Deshmukh): I beg to lay on the Table a copy of the additional rule (No. 1A) to the Reserve Bank of India (Note

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Refund) Rules, 1935, under section 28 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. P-65/52.]

NOTIFICATION MAKING CERTAIN AMENDMENT IN THE U.P.S.C. (CONSULTATION) REGULATIONS

The Minister of Home Affairs and States (Dr. Katju): I beg to lay on the Table a copy of Notification No. 18/37/51-Ests, dated the 21st October, 1952, making certain further amendment in the Union Public Service Commission (Consultation) Regulations, in accordance with clause (5) of article 320 of the Constitution. [Placed in Library. See No. P-66/52.]

INDIAN INCOME-TAX (AMENDMENT) BILL

PRESENTATION OF REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to present the Report of the Select Committee on the Bill further to amend the Indian Income-tax Act, 1922.

ESTATE DUTY BILL—contd.

Mr. Speaker: The House will now proceed with further consideration of the following motion moved by Shri C. D. Deshmukh on the 5th November, 1952:

“That the Bill to provide for the levy and collection of an estate duty, be referred to a Select Committee consisting of Shri M. Ananthasayanam Ayyangar, Shri Khandubhai Kasanji Desai, Shri Narahar Vishnu Gadgil, Shri Dev Kanta Borooah, Shri R. Venkataraman, Shri Nityanand Kanungo, Shri Feroze Gandhi, Shri Tribhuan Narayan Singh, Shri Basanta Kumar Das, Shri Balwantrao Mehta, Prof. Shriman Narayan Agarwal, Shri